

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A./020/1098/2017  
Date of Order : 17-04-2018

Between :

G.Kanaka Rao, aged 58 yrs,  
S/o Gopaiah,  
K.L. Rao Nagar, Backside of RCM Church,  
D.No.5-7/5-8/9, Vijayawada. ....Applicant

AND

1. Union of India Represented by  
The General Manager,  
South Central Railway, Rail Nilayam,  
SECUNDERABAD – 500 025.
2. Sr. Divisional Personnel Officer,  
Vijayawada Division,  
South Central Railway,  
Vijayawada.
3. Sr. Divisional Finance Manager,  
Vijayawada Division,  
South Central Railway,  
Vijayawada. ....Respondents

Counsel for the Applicant: Mr. G. Trinadha Rao  
Counsel for the Respondents : Mr. M. Brahma Reddy

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER  
THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member )

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Heard Mr. G. Trinadha Rao, learned counsel appearing for the applicant and Mr. M. Brahma Reddy, learned Standing Counsel for the Respondents.

2. The memorandum No. B/P.524/1/TC/Pay fixation, dated 05.03.2018

filed by the learned Standing Counsel for the Respondents is taken on record. It is mentioned in the said memorandum that the relief prayed for in the OA has been granted by the Respondents. It is also mentioned therein that, due to non-availability of some entries in the SR and to that effect settlement dues were arranged on last Pay of Rs.68000/- and an amount of Rs.2,14,793/- was recovered. The same has been rectified duly making the required entries in the SR and necessary pay revision memorandum has been issued vide this office letter dated 05.03.2018 (copy enclosed). The settlement benefits will be arranged on Basic Pay of Rs.72100/- instead of Rs.68000/- and the differential of settlement benefits and also the arrears of salary from 19.05.2001 will be arranged in due course.'

3. From the letter dated 05.03.2018, it is clear that the relief prayed for by the applicant has been accepted and granted by the Respondents. Hence the Respondents are directed to pay the settlement benefits together with arrears to the applicant within a period of two months from the date of receipt of a copy of this order.

4. The Original Application is disposed of accordingly. No order as to costs

(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 17<sup>th</sup> April, 2018.  
Dictated in Open Court.

